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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

....

NEW DELHI: the 7th February, 1973.

NOTIFICATION
INCOME TAX

No.289 (F.No.404/2/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri Ram Deo Prasad, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 7th February, 1973.

Sd/-

(S. BAFU)

Under Secretary to the Government of India.

The Manager,
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New Delhi.

(No.289 - F.No.404/2/73-ITCC):

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2. All Addl. Commissioners of Income-tax.
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